

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Ins.) No. 574 of 2020

IN THE MATTER OF:

National Spot Exchange Ltd.

....Appellant

Vs.

**Sisir Kumar Appikatla, IRP
Metkore Alloys Industries Ltd & Ors.**

....Respondents

Present:

**For Appellant: Mr. Anuj Tiwari and Mr. Vishwanathan Iyer,
Advocates**

For Respondents: Mr. Rahul Chitnis for R-2 & 3.

O R D E R

26.06.2020: Heard the Learned Counsel for the Appellant.

Let notice be issued to Respondent Nos. 1 & 4 and returnable by 17.07.2020. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondents, he may furnish the same and notice may be issued through email or any other available mode.

Mr. Rahul Chitnis, the Learned Chief Standing Counsel for the State of Maharashtra prays for and allowed 2 weeks time to file the Reply Affidavit/ Response. The Learned Counsel for Respondent Nos. 2 & 3 is directed to serve the copy of the Reply to the Learned Counsel for the Appellant and other Respondents three days well in advance before the next date of hearing. If any, Rejoinder is to be filed by the Appellant, the same can also be filed after serving copies to the Respondents.

The Registry is directed to List the matter on **21st July, 2020** under the caption 'For Admission (After Notice)'.

[Justice Venugopal M.]
Member (Judicial)

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sa/nn